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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No. 119/98 in
C.A.No. 1321/95.

Dt.of Decision : 27/11/98.

Syed Muneeruddin

..Applicant.

Vs

Sri S.N.Sarma,
The Superintendent of Post Offices,
Wanaparthy, District Mahabubnagar.

..Respondents.

Counsel for the applicant : Mr.S.Ramakrishna Rao

Counsel for the respondent : Mr.N.R.Devaraj,Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

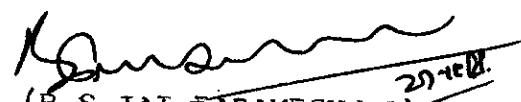
ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.S.Ramakrishna Rao, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondent.

2. The judgement in this OA has been stayed by the Appellate Court in W.P.M.P.No.34128/98 in W.P.No.28029/98 dated 08-10-98. A copy of this order has also been docketed to the applicant herein.

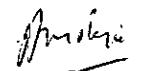
3. In view of the above the CP is closed. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 27th November, 1998.
(Dictated in the Open Court)

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